



2026:AHC:25776

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4564 of 2026

Chandrabhan

.....Petitioner(s)

Versus

Additional Commissioner Gorakhpur Mandal And
19 Others

.....Respondent(s)

Counsel for Petitioner(s) : Arun Kumar Verma, Krishna Mohan Singh
Counsel for Respondent(s) : C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.1, namely, Additional Commissioner Gorakhpur Mandal, Gorakhpur to decide the Appeal No. C202505000002799 (Chandrabhan Versus Raj Kishore and others), under Section 24(4) of U.P. Revenue Code, 2006 filed on 03.11.2025 alongwith stay application dated 13.11.2025 jointly filed by the petitioner before the respondent no.1 within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is ***disposed of*** finally directing the Respondent No.1, namely, Additional Commissioner Gorakhpur Mandal, Gorakhpur to decide the aforesaid matter filed by the petitioner, strictly in accordance with law, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 5, 2026

T.S.